

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision:** 02.07.2012

+ **W.P.(C) No.518/1998**

Abdul Qais Khan & Anr. ... Petitioners

versus

Jamia Millia Islamia,  
Jamia Nagar, New Delhi  
Through its Vice Chancellor & Anr. ... Respondents

**Advocates who appeared in this case:**

For the Petitioners: None.  
For Respondents : Mr.Rohit Gandhi & Mr.Romil Pathak

**CORAM:**  
**HON'BLE MR. JUSTICE ANIL KUMAR**

**ANIL KUMAR, J.**

No one is present on behalf of the petitioner.

Mr.Rohit Gandhi, Advocate, appears on behalf of the respondents.

Perusal of the records reveals that Rule was issued on 5<sup>th</sup> February, 1998. Thereafter, the matter was taken up for hearing on 23<sup>rd</sup> August, 2011, however, no one had appeared on behalf of the petitioner.

Thereafter, the matter was again taken up for hearing on 15<sup>th</sup> December, 2011, 2<sup>nd</sup> January, 2012 and on 20<sup>th</sup> March, 2012, however, no one had appeared on behalf of the petitioner.

Today, again no one is present on behalf of the petitioner. In the circumstances, the writ petition is dismissed in default for non-appearance of the petitioner or his counsel.

**ANIL KUMAR, J.**

**JULY 02, 2012**

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